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ITEM NO.8 COURT NO.3 SECTION XI  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).  
1721/2017

(Arising out of impugned final judgment and order dated 30/08/2016  
in WB No. 6637/2011 passed by the High Court Of Judicature at  
Allahabad)

HAR PRASAD AND ORS. Petitioner(s)

VERSUS

BOARD OF REVENUE, U.P, ALLAHABAD AND ORS. Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 17/02/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE J. CHELAMESWAR

HON&#39;BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON&#39;BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Manoj Dwivedi

Mr. A.A. Abdi,Adv.

Mr. Mohan Pandey,Adv.

For Respondent(s) Mr. Shivam Sharma,Adv.

Mr. Deepak Goel,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

List alongwith Civil Appeal No.1057 of 2017.

[O.P. SHARMA] [RAJINDER KAUR]

AR-CUM-PS COURT MASTER